

41 E-COURT MMP SERVICES	28 CITIZEN CENTRIC SERVICES	SERVICES INITIATED (YES/NO)		REASONS FOR NOT STARTING THE SERVICE
		DISTRICT COURTS KULLU	TALUKA COURT MANALI	
1. Filing of case (New Cases)	1. Filing at Judicial Service Center and generation of Receipt containing filing number.	YES	YES	--
2. Filing of case (Backlog Cases)	XXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
3. Scrutiny check of plaints/ original petition if in accordance with procedural law	2. Scrutiny objections on the District Court website	NO	NO	Such module of CIS not yet connected with district court website
4. Issue of check slips in case of non-compliance or clerical error	3. Push SMS and E-mail facility on filing, registration listing and disposal of case	Yes	NO	Leased line is not yet available in Taluka Court Complex, Manali
5. Registration of case	XXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
6. Issue of summons through various channels such as process server, private courier, registered courier, email or fax	4. Single window at JSC for filing of process fee and collection of dasti summons, E-mail summons can be generated in E-Filing case.	NO	NO	Steps are being taken for starting said services
7. Framing/Amending of issues by the Presiding Judge after the completion of pleading/filing process for new cases	Only date of framing of issues is to be reflected. Framing of issues is to be done by Ld. Judge.	Yes	Yes	--

8. Framing/Amending of issues by the Presiding Judge after the completion of pleading/ filing process for backlog cases	XXXXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
9. Filing applications for issue of witness summons	XXXXXXXXXXXXXXXXXXXXXXXXXXXX			--
10. Issue of copies of oral evidence to the parties	5. Copies of oral evidence to be uploaded on Website, which can be downloaded by lawyers/Parties after using login and password for their cases.	NO	NO	Such facilities are not yet available on the website of District Courts based on drupal template
11. Capturing the relevant details in the Judgment	6. Template for writing judgments giving name of court, title, name of parties and date of filing of case	Yes	Yes	--
12. Capturing the relevant details in the Judgment	7. Judgments are to be stored in the Server, which can be access by authorized persons from Court or Copying Agency etc.	YES	YES	--
13. Copies of Judgment on LAN for backlog cases	XXXXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
14. Copies of Judgment on web	8. Judgments on internet website with search facility.	Yes	Yes	--
15. Preparation and delivery of decrees on LAN	XXXXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
16. Preparation and delivery of decrees	XXXXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--

on web				
17. Availability of online forms for generation of statements, reports and the registers in the prescribed format (abiding by the statutory requirement)	9. Forms for generation of statements, reports and the registers in the prescribed format (abiding by the statutory requirements) to be made available on Internet (LAN)	YES	YES	--
18. Caveat checking for new cases	10. Automatic Caveat Checking	YES	YES	--
19. Caveat checking for old cases	XXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
20. Generation of automated cause list on LAN	XXXXXXXXXXXXXXXXXXXXXXXXXX	XXXXXXX	XXXXXXX	--
21. Generation of automated cause list on WEB	11. Cause list on Internet(with searchable fields)	YES	YES	--
22. Generation of court diaries	12. Court Diaries and court calendars to be generated automatically.	YES	YES	--
23. Preparation of performance assessment of the judges of the court on LAN	13. Performance Assessment reports to be generate on set parameters accessible to the judge himself and his inspecting judges.	YES	YES	--
24. Preparation of performance assessment of the judges of the court on web				

<p>25. Generation of 'Case-status' to give the latest information with respect to the status of a case like : Disposed/pending, Lower court details, party and advocate names, Date on which last listed, Waiting position, Subject category along with exact verbatim of the text of the Court's order, diary number, number of times adjourned on LAN</p>	<p>xxxxxxxxxxxxxxxxxxxxxxxxxxxx</p>	<p>xxxxxxx</p>	<p>xxxxxxx</p>	<p>--</p>
<p>26. Generation of 'Case-status' to give the latest information with respect to the status of a case like : Disposed/pending, Lower court details, party and advocate names, Date on which last listed, Waiting position, Subject category along with exact verbatim of the text of the Court's order, diary number, number of times adjourned on WAN</p>	<p>15. Case Status on Internet : 1 Case number 2 Case title 3 Advocate name 4 Court 5 Location of court 6 Next date of hearing 7 Purpose of listing 8 How many times listed for the same purpose? 9 Lower court details, if matter is pending in higher court. 10 If matter is pending in lower court than information as whether any appeal/revision has been filed against an order/judgment.</p>	<p>YES</p>	<p>YES</p>	<p>--</p>
<p>27. Online generation of daily orders on LAN for new cases</p>	<p>16. Order are to be stored in the Server, which can be accessed by the authorized person from court or copying agency etc.</p>	<p>YES</p>	<p>YES</p>	<p>--</p>
<p>28. Online generation of daily orders</p>	<p>xxxxxxxxxxxxxxxxxxxxxxxxxxxx</p>	<p>xxxxxxx</p>	<p>xxxxxxx</p>	<p>--</p>

on LAN for backlog cases				
29. Online generation of daily orders on WAN	17. Daily order on internet website.	YES	YES	--
30. Website for each court	<p>18. Website for each district court</p> <p>1 Website for each district court. Templates to be designed by NIC</p> <p>2 Updating and customization should be user friendly.</p> <p>3 Court Forms, requirements and sample pleadings for litigants and lawyer on website.</p> <p>4 Judges on leave information on district court website with details about courts handling his/her cases</p> <p>5 List of police stations with concerned courts to which those police stations are attached.</p> <p>6 Information regarding pecuniary and territorial jurisdiction of courts.</p> <p>7 Information on Section/Act wise punishments and bailable/non-bailable</p>	YES (NOT FULLY)	-	Steps are being taken to start the remaining services
31. Generation of various notices to be served to Litigants/Advocates issued by the Registry	xxxxxxxxxxxxxxxxxxxxxxxxxxxx	xxxxxxx	xxxxxxx	--

32. Publication of Daily/Weekly Cause List on LAN by an advocate which will be the replica of the entire Cause List minus other cases. Queries are provided through Party Name, Case No., Judge sitting in a bench, Advocate	xxxxxxxxxxxxxxxxxxxxxxxxxxxx	xxxxxxx	xxxxxxx	--
33. Publication of Daily/Weekly Cause List on internet by an advocate which will be the replica of the entire Cause List minus other cases. Queries are provided through Party Name, Case No., Judge sitting in a bench, Advocate	xxxxxxxxxxxxxxxxxxxxxxxxxxxx	xxxxxxx	xxxxxxx	--
34. Tracking of issue of commission(batta) for examination of witness, making local investigations, examining adjusting accounts or making a partition by the pleader/commissioner appointed (passing orders on an application seeking leave to deliver interrogatories)	19. Appointment of Court Commissioners and filling of Reports by them. Accounting software (In periphery) to take care of expenses incurred and commissions fee paid.	NO	NO	Due to non-availability of accounting S/W, said service could not be started so far
35. Submission of report of Commissioner/ pleader appointed for recording evidence				
36. Calculation of court fees due and paid for new cases	21. Complete Court Fee Structure on the district court website.	NO	NO	Steps are being taken to upload the complete court fee structure in the website
37. Calculation of court fees due and				

paid for backlog cases				
38. Release of orders to the copying section on LAN	23. Applying and supplying of certified copies at JSC with status on the district court website	NO	NO	Such module of CIS is not connected with the District Courts website based on drupal template
39. Release of orders to the copying section on web				
40. Filing of written statement by the defendant for new cases	25. Written Statement filling Date/Status on the internet.	No	No	-do-
41. Filing of written statement by the defendant for old cases	XXXXXXXXXXXXXXXXXXXXXXXXXX	xxxxxxx	xxxxxxx	--
	26. LAN based inquiry Kiosks at Court Complexes and web-based Kiosks at other important places in districts/Talukas.	NO	NO	Kiosk has not yet been installed in District Courts Complex, Kullu
	27. SMS & IVRS Enquiry Facility.	NO	NO	SMS & IVRS enquiry facilities/ gateways are not yet available in Subordinate Courts
	28. Digitally signed release/bail orders/stay orders be sent to jails/departments to ensure immediate compliance.	Yes	Yes	--